

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 282 OF 2016 IN  
APPEAL NO. 126 OF 2016 &  
IA NO. 360 OF 2016**

**Dated: 05<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Odisha Power Generation Corporation Ltd. .... Appellant (s)  
Versus  
Odisha Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.  
Mr. Sitesh Mukherjee  
Mr. Gautam Chawla  
Mr. Deep Rao

Counsel for the Respondent(s) : Mr. Rutwik Panda  
Mr. P.C. Sen  
Ms. Anshu Malik for R-1  
  
Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley for R-2

**ORDER**

Learned counsel for Respondent No.2 seeks two weeks time to file reply to the main appeal. He may file the same on or before 20.07.2016 after serving copy on the other side. Thereafter, rejoinder, may be file on or before 01.08.2016 after serving copy on the other side.

List the matter for hearing on **02.08.2016**.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**